

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 782  
ANSWERED ON 24<sup>TH</sup> JULY, 2025**

**PALAKKAD-KOZHIKODE NATIONAL GREENFIELD HIGHWAY PROJECT**

**782. SHRI V K SREEKANDAN:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether the delay in distributing compensation has severely impacted many people whose land was acquired for the Palakkad-Kozhikode National Greenfield Highway project and if so, the details thereof;**
- (b) whether hundreds of people have been waiting for their compensation for over two years and if so, the details thereof;**
- (c) whether some of the land owners who lost their homes during the acquisition process have already approached the courts to address the inordinate delay and if so, the details thereof; and**
- (d) the steps taken to expedite the distribution of compensation to land owners whose land was acquired for the said project?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

- (a) to (d) For development of greenfield Highway between Kozhikode and Palakkad, the Detailed Project Report (DPR) has been prepared. The project is at land acquisition stage and the Award under section 3(G) of NH Act has been declared. The compensation is in accordance with National Highway Act, 1956 and various clauses of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013, as made applicable, to be paid after approval of the project by the Competent Authority.**

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